

National Company Law Tribunal

Allahabad Bench

CP NO. 111/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE COMPANY: *meena Tripathi & others v/s Prism Industrial Complex Pvt Ltd*
SECTION OF THE COMPANIES ACT/I & B CODE: *71(10) of the Companies Act of 2013.*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	<i>Ashutosh Vaish</i>	<i>Adv.</i>	<i>Res</i>	<i>Ashu</i>
2.	<i>Rahul Chaudhary</i>	<i>Adv.</i>	<i>Pet.</i>	<i>Rahul</i>

C.P. No. 111/ALD/2017

Advocate, Shri Rahul Chaudhary for the petitioner. Shri Bhagwati Prasad alongwith Ashutosh Vaish, Advocates for the Respondents. The learned counsel appearing for the Respondent Company would submit that pursuant to an interim direction of this Court, the Company has made some arrangement of fund to the extent of Rs. Ten Lakhs, which is kept in Company's separate account bearing No. 04602320001117 with the HDFC Bank, Kolkata. Such deposit is made subject to discretion and necessary order for payment to be made by this Court. Further, direction for release of payment may also be issued to the concern Bank to transfer such amount in favour of the petitioners/ applicants concern.

At this juncture, Shri Rahul Chaudhary counsel for petitioner would submit that there is some urgency for payment in some cases, wherein either the marriage is scheduled (on 20th November, 2017) or petitioners are ailing persons.

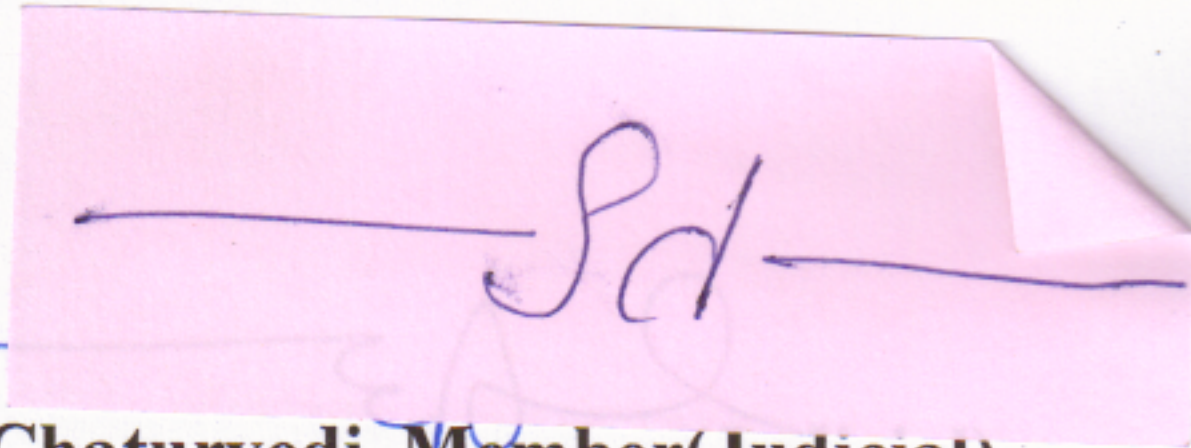
Keeping in view of these circumstances, the petitioners counsel is advised to prepare a chart plan for making apportionment of the amount now deposited with the Bank and to give due weightage such petitioners concern, whose need appears to be greater than others. However, such priority/ weightage to be given as one time interim measure with a view to make judicious apportionment of the amount deposited.

The petitioner counsel seeks time for submitting of such plan by tomorrow in the Registry.

The matter be listed on 10th November, 2017.

Date: 08/11/2017

Typed by
Jyoti


H.P. Chaturvedi, Member(Judicial)